



**Reserve Bank of India  
Estate Department  
Kanpur**

Tender for  
**Supply installation & commissioning of Video Display System for Lecture Hall at  
Bank's Additional Office Building (AOB), RBI Kanpur**

**PART I**

Name of Tenderer \_\_\_\_\_

Address \_\_\_\_\_

\_\_\_\_\_  
\_\_\_\_\_

Pre-bid Meeting : 11:00 AM on August 27, 2019

Last date of submission : 1:00 PM on September 04, 2019

Opening of tender : 3:30 PM on September 04, 2019



**Reserve Bank of India  
Estate Department  
Kanpur**

**A. Form of Tender**

To

The Regional Director  
Reserve Bank of India  
MG Road  
Kanpur- 208001

Dear Sir,

Having examined the specifications, sketch and schedule of quantities relating to the works specified in memorandum hereinafter set out and having visited and examined the site of the works specified in the said memorandum having acquired the requisite information relating thereto as affecting the tender, we hereby offer to supply and execute the works specified in the said memorandum, within the time specified in the time memorandum, at the rates mentioned in the attached schedule of quantities and in all respects with the specifications, designs, drawings and instructions in writing referred to in conditions of tender, the Articles of 'Agreement, Special Conditions, Schedule of Quantities and Conditions of Contract and with such materials as are provided for by, and in all other respects in accordance with such conditions so far as they may be applicable.

**MEMORANDUM**

(a)	Description of works	Supply installation, testing & commissioning of Video Display System for Lecture Hall at Bank's Additional Office Building(AOB), RBI Kanpur
(b)	Estimated cost	₹. 8.10 lakh
(c)	Cost of tender	₹ 590 in form of Demand Draft in favour of Reserve Bank of India Kanpur, payable at Kanpur
(d)	Earnest money deposit	₹ 16,200
(e)	Time allowed for completion of the work	6 weeks from 10 <sup>th</sup> day of the date of award of work.
(f)	Defect Liability Period (DLP)	3 years from date of handing over of the system
(g)	Tender Cost	Rs.590 in form of Demand Draft in favour of Reserve Bank of India Kanpur. <b>Tender not accompanied by tender cost is liable for rejection.</b>

2. We also agree that our tender will remain valid for acceptance by the Bank for 90 days from the date of opening of Part 1 of tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing.
3. Should this Tender be accepted, we hereby agree to abide by and fulfil all the Terms and conditions of the Tender and in default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the tender together with the written acceptance of the Contract.
4. We understand that you reserve the right to accept or reject any or all the tender either in full or in part without assigning any reason therefore.
5. We are enclosing the bank details and a list of our clients in India with complete details. ([Annexure I](#))
6. I/We hereby declare that I/we have read and understood the above instructions and the same will remain binding upon me/us in case the work is entrusted to me/us.

Dated this \_\_\_\_\_ day of \_\_\_\_\_ 2019.

For and on behalf of M/s \_\_\_\_\_

\_\_\_\_\_  
(Signature with seal)

Name \_\_\_\_\_  
Designation \_\_\_\_\_  
Place \_\_\_\_\_  
Date \_\_\_\_\_

(Certified true copy of the Power of Attorney of the above signatory should be enclosed).

Witnesses

(1) Signature with \_\_\_\_\_  
Name, address and date \_\_\_\_\_  
\_\_\_\_\_

(2) Signature with \_\_\_\_\_  
Name, address and date \_\_\_\_\_  
\_\_\_\_\_

**RESERVE BANK OF INDIA**  
**ESTATE DEPARTMENT**  
**KANPUR**

**Supply, installation & commissioning of Video Display System for Lecture Hall at Bank's Building, Kanpur.**

**B. General Instructions to contractor.**

1. Sealed tenders are invited for **Supply installation, testing & commissioning of Video Display System for Lecture Hall at Bank's Additional Office Building (AOB), RBI Kanpur** for an estimated cost of ₹ 8.10 lakh from eligible firms. The work is to be completed within 6 weeks.

2. Tender for the above work shall be submitted in sealed covers, addressed to The Regional Director, Reserve Bank of India, MG Road, Kanpur- 208001 so as to reach him not later than **1 PM on September 04, 2019**. The envelope shall be super scribed "**Supply installation, testing & commissioning of Video Display System for Lecture Hall at Bank's Additional Office Building (AOB), RBI Kanpur**". The tenders will be opened on the same day at 3.30 P M

3. The Reserve Bank of India reserves the right to accept or reject any or all the tenders, in full or in part, without assigning any reason therefore. The Bank also reserves the right to accept the tender of any firm. Tenderers are requested to quote unit rates and amounts separately. They are also requested to use the enclosed format only (and not to use their own format). If any tenderers desire to submit additional information, they may do so on their own letter head / paper in separate sealed cover. If rate is not offered for any item in Part II of the tender, the tender will be rejected by the Bank.

**Techno – Commercial Bid/Part I (Envelop 1) consist of following items**

- i) Part I of the tender
- ii) Documentary proof of Pre-qualification in separate sealed cover super scribing "Prequalification –SITC of Video Display system for Lecture Hall, RBI Kanpur"
- iii) The cost of tender in form of demand draft in separate envelope.
- iv) DD for EMD in separate envelope.  
The envelope should be super scribed as "Part I – SITC of Video Display System for Lecture Hall, RBI Kanpur"

**Part II /Financial Bid (Envelope 2) consist of following items**

- i) Part II of the tender
- ii) The envelope should be super scribed as "Part II – SITC of Video Display System for Lecture Hall, RBI Kanpur"

Both envelopes (Envelope 1 & Envelope 2) are to be kept in single sealed cover super scribed with TENDER for SITC of Video Display System for Lecture Hall, RBI Kanpur".

**All the covers should also indicate clearly the name and address of the Tenderer.**

**Eligibility Criteria:**

Only those contractors who fulfil the following criteria will be considered eligible to participate:

(i) **minimum 5 years of experience** in the field of undertaking similar works viz. SITC of visual system integration with projectors, LED displays etc. for large office buildings / commercial premises / industrial houses (as on June 30, 2019)

**And**

(ii) **have executed successfully similar works** on or before June 30, 2019 individually costing as under:

a) Three works each costing not less than **40 % of the estimated cost**

OR

b) Two works each costing not less than **50 % of the estimated cost**

OR

c) One work costing not less than **80 % of the estimated cost,**

**And**

(iii) Have a **minimum yearly turnover of 100 % of the estimated cost** during the last 3 years

**And**

(iv) Have a **service set up in Kanpur/Lucknow** for rendering after sales service

Only Tenderers who qualify as above will be eligible to tender for the work. A Tender submitted by a firm who is found to be not satisfying any of the above criteria will be liable for rejection.

#### **4. Pre-Bid Meeting**

A pre-tender briefing meeting of the tenderers will be held at **11.00 AM on August 27, 2019** at Estate Department, Reserve Bank of India, Kanpur to clarify any point/doubt raised by them in respect of the tender. No separate communication will be sent for this meeting.

All vendors are requested **to attend the pre-bid meeting to get clarification from the Bank. No request for change in date of pre-bid meeting will be entertained.**

5. Intending tenderers shall pay as earnest money a sum of ₹.16,200/- by way of a demand draft drawn on scheduled bank payable to Reserve Bank of India, Kanpur. Tender without EMD payment (DD) will not be considered. The earnest money will be returned to the tenderers if his tender is not accepted but without any interest.

6. The tenders shall be valid for acceptance by the Bank for a period of 90 days from the date of opening which shall be extended further with mutual agreement, if required. The rates quoted shall be firm and for the complete work, i.e. **Supply installation, testing & commissioning of Video Display System for Lecture Hall at Bank's Additional Office Building(AOB), RBI Kanpur** is coming under the scope of work and shall include charges for all taxes, duties, levies, consumables, labour, transport, insurance premiums etc. including GST.

#### **Insurance**

7. The contractor shall take all insurances at his cost to cover all kinds of risks from the time the equipments/materials leave the manufacturer's works till handing over the Fire

alarm system to the Bank, in the joint names of the Reserve Bank and the contractor before commencement of work and it shall cover the following risks.

- (a) Contractors all risk insurance inclusive of damage during transportation, fire, Storage, erection testing and commissioning policy for the full contract value.
- (b) Workmen compensation policy for the employees of the contractor at site.
- (c) Third party liability policy for a total of Rs. 10.00 lakh and with a limit of Rs. 2.00 lakh per accident.

8. The rates quoted shall be firm and shall not be subjected to variations in exchange rate, rate of taxes, duties, levies or variation in labour rates. The rates shall be quoted for complete work, i.e. supply, installation, testing and commissioning of the equipment and shall include charges for all taxes, duties, levies, consumable, labour, transport, loading and unloading etc. at the specified site till the work is finally handed over to the Bank. No concessional form for any taxes, duties and levies will be issued by the Bank. Similarly no import license will be issued by the Reserve Bank of India, Kanpur. Equipment, if required to be imported shall be arranged to be imported against the contractors own import license. All payments will be made at Kanpur and will be in Indian rupees only.

9. This contract is neither a fixed lump sum contract nor a piece work contract but is a contract to carry our work in respect of the captioned work to be paid for according to actual measured quantities at the rates contained in the schedule of rates and probable quantities or as provided in the said conditions. This is not a fixed lump sum contract but a contract based on item rates.

10. Tenderers to quote strictly as per BOQ. The schedule of quantities is based on probable quantities. The quantities for individual items may increase or decrease without any restriction depending upon the site conditions and requirements solely at the discretion of the Bank. If the tenderer wishes to quote for more than one make of material/equipment/component, they are advised to take copies of price bid of the tender and submit the same for each alternative separately but in the same sealed cover for tender

11. The equipment supplied & system installed i.e. the entire work shall be guaranteed against all types of defects for a minimum period of one year/warranty specified by the Original Equipment Manufacturer (whichever is more) from the date of handing over of the equipment to the Bank. Any defects found in the system/sub-assemblies within the guarantee period shall be rectified / replaced by the tenderer free of cost. On completion of installation, testing and commissioning, the equipment will be tested for establishing their performance vis-à-vis the accepted specifications.

12. **Service facility:** Tenderer shall provide the details of the service facility available at Kanpur/Lucknow. The system should be inspected by the contractor at least twice in a year and any number of break down calls during the defect liability period.

13. **Performance Bank Guarantee (PBG):-** A Performance Bank Guarantee (BG) valid for 3 years (to cover DLP period of 3 year) in a form prescribed in [Annexure I](#), for a sum of **ten percent** (10%) of the contract value. The Bank Guarantee shall be obtained from any Scheduled Bank and submitted immediately on the award of the contract. All

payments due under this contract will be made only after submission of this PBG. Bank will invoke the PBG if any sort of defect identified in the system unsolved for more than a month from date of reporting of complaint in writing to the firm, at a rate of 0.25 % of the contract amount per week subject to a maximum of 10% of the contract value.

14. The following terms of payment shall be applicable to this contract:

- 100 % of the quoted rate on completion of erection, testing, commissioning and handing over of the units and submitting PBG.

15. Time is the essence of the contract. The entire work shall be completed within 6 weeks from the 10th day of letter of date of work order, failing which liquidated damages at a rate of 0.25 % of the contract amount per week subject to a maximum of 10% of the contract value, of delay beyond the stipulated period, will be levied.

16. The security and safe custody of the materials delivered shall be the responsibility of the contractor till virtual completion.

17. A list of clients with whom the tenderer had executed similar work, with complete details, indicating the name, phone no., address of the client, total amount of work, year of installation/ completion, shall be enclosed with the tender.

18. A list showing the name phone no. and address of the bankers with whom the tenderer normally banks, shall be enclosed with the tender.

19. The successful tenderer shall execute an agreement with the Bank, on stamped paper within 14 (fourteen) days from the date of issue work order. However, the issue of letter of work order and acceptance by the tenderer shall be construed as a binding contract as though such an agreement has been executed and all the terms and conditions shall apply on this contract.

20. The tenderer may visit the site and understand the work before filling up the tender.

21. Work is to be carried out in an office building and care to be taken for least disturbance to the office working and to be done in coordination with the care taker of the Bank and security staff.

22. The quantities shown in the schedule is tentative and payment will be made as per actual measurements.

23. The debris like covers, boxes etc generated during the work is to be stacked at one designated place and to be taken away by the contractor at his cost periodically.

24. The Reserve Bank of India, Kanpur reserves the right to accept or reject any or all the tenders either in full or in part without assigning any reasons thereof.

Place:

Signature of Contractor with seal

Date:

## Articles of Agreement

ARTICLES OF AGREEMENT made the \_\_\_\_\_ day of \_\_\_\_\_ between the Reserve Bank of India, (hereafter called "The Bank") of the one part and \_\_\_\_\_ (thereinafter called "the Contractor") of the other part.

WHEREAS The Bank is desirous of Supply, installation & commissioning of Audio System for Lecture Hall and has caused specifications describing the works to be done. AND WHEREAS the said specifications, the Schedule of Quantities and drawings have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon the subject to the conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as 'the said Contract Amount')

### **NOW IT IS HEREBY AGREED AS FOLLOWS:**

1. In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Drawings and described in the said Specifications and the Schedule of Quantities.
2. The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.
3. The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said conditions contained.
4. The plans, agreement and documents mentioned herein shall form the basis of this Contract.
5. This Contract is neither a fixed Lump sum Contract nor a Piece work Contract but is a Contract to carry out **Supply, installation, testing & commissioning of Video Display System for Lecture Hall at Additional Office Building, RBI Kanpur** and to be paid for according to actual measured quantities at the rates contained in the Schedule of Rates and Probable quantities or as provided in the said Conditions.
6. The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors etc. after the completion of such works.
7. The Bank reserves to itself the right of altering the work by adding to or omitting any items of work / quantity or having portions of the same carried out without prejudice to this contract.
8. Time shall be considered as the essence of this Contract, and the Contractor hereby agrees to complete the work within **06 weeks** from 10<sup>th</sup> day of date of work order subject nevertheless to the provisions for extension of time.
9. All payments by The Bank under this Contract will be made only at Kanpur



10. All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Kanpur and only Courts in Kanpur shall have jurisdiction to determine the same.

11. That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor.

12. The contractor shall be solely responsible for full compliance with the provisions of "the Sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act, 2013". In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the contractor/Agency and the contractor.

a) Any complaint of sexual harassment from any aggrieved employee of the Service Provider against any employee of the Bank or any employee of any other firm working in the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.

b) The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to Bank's employee or other firm's employee, if sexual violence by the employee of the contractor is proved.

c) The contractor shall be responsible for educating its employees about prevention of sexual harassment at work place and related issues.

d) The contractor shall provide a complete and updated list of its employees who are deployed within the Bank's premises.

If the contractor is a Partnership or an Individual  
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IN WITNESS WHEREOF the

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Year first hereinabove written

If the contractor is a Company  
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year first hereinabove

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Written.

**Signature Clause**

SIGNED AND DELIVERED by the Reserve Bank of India by the hand of  
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(Name and designation)

.....  
..... in the presence of

(1)  
Address

(2)  
Address

.....  
.....  
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Witnesses

SIGNED AND DELIVERED BY  
.....  
..1).....  
..... Address

If the part is a partnership firm or any individual should be signed by all or on behalf of all the partners.

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2)

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Address  
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Witnesses

If the Contractor signs under its common Seal the signature clause should tally with their sealing clause in the Articles of Associations.

THE COMMON SEAL OF  
Was hereunto affixed pursuant to  
the resolutions passed  
By its Board of Directors at the  
meeting held on

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In the presence of

The Contractor is signing by the hand of power of attorney whether a company or individual.

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Directors who have signed these presents in taken thereof in the presence of

(1) .....

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(2) .....

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SIGNED AND DELIVERED BY the Contractor by the hand Of Shri

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and duly constituted attorney.

The Contractor is signing by the hand of power of attorney whether a company or individual.

### **Safety Code**

1. First aid appliances including adequate supply of sterilized dressings and cotton wool shall be provided in a readily accessible place.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all work that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench, whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing; minimum height shall be one meter.
7. No floor, roof or other part of the structure shall be so overloaded with debris of materials as to render it unsafe.
8. Workers employed on mixing and handling material such as asphalt, cement mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand-gloves.
9. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
10. i) No paint containing lead or lead products shall be used except in the forms of paste or readymade paint. ii) Suitable face masks shall be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
11. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the period of cessation of work.
12. Hoisting machines and tackle used in the works, including their attachments, anchorage and support shall be in perfect condition.
13. The ropes used in hoisting or lowering material or a means of suspension shall be of durable quality and adequate strength and free from defects.
14. The contractor shall provide all the safety gadgets to the workers for carrying out the work as per statutory norms.
15. During the work execution necessary fire safety measures shall also be taken.

## **FIRE SAFETY**

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- iii. Electrical power cables/wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e. welding, drilling, cutting machine etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Before commencing the welding work for the first time on any day, fire section shall be informed and only after the site inspection by the Fire officers/Personnel, work shall be started.
- vi. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vii. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- viii. Used paint drums shall be stored in specified store only after closing them properly.
- ix. Personal protective equipments such as safety shoes, hand gloves, welder's mask, ear plug etc. depending upon the requirement of the work shall be provided by the contractor to the workmen to prevent occupational health hazards.
- x. The safety belt shall be provided by the contractor and used by the workmen while working from height for more than 10' from Ground level.
- xi. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials/waste.
- xii. Both the staircase doors shall be normally kept closed.
- xiii. None of the fire extinguishers shall be removed/shifted from its designated location.
- xiv. Power supply shall be switched off from the mains when equipment is not in use.
- xv. Wood-shavings and saw-dust generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvi. Any debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xvii. Battery operated emergency light/torches shall be provided by the contractor to the workmen while working.

Date:

Place:

Sign and seal of the contractor

## SPECIAL CONDITIONS

1. The workmen will not be allowed to stay within the premises.
2. The water required for workmen can be availed from the available source at site free of cost.
3. The electric power required for the work can also be similarly drawn from the supply available at site free of cost.
4. Permission, if any, required from the local bodies shall be obtained by the Contractor.
5. The intending Tenderer can obtain any clarifications regarding the Tender drawings, specifications etc. from the department on any Bank's working day.
6. The Tendered may please note that, the work has to be carried out during the day time or as per the Bank's instructions. Therefore, the entire work involved shall be carried out with least disturbance to the occupants of the captioned colony and also day-to-day cleaning has to be done by the contractor. The wall/slab/column should be cut by chase cutter only.
7. The entire materials for the work shall be brought to the working area through the staircase and no freight lift will be available for lifting materials.
8. The debris/dust or any wastage generated out of the above work shall be cleaned as frequently as required and as instructed by the Bank's Engineer.
9. All dismantling work and work generating noise shall be done during the day time and holidays and day time work shall have to be done on restricted hours. Contractor has to made availability of supply during the Evening & night time. Contractor shall take into account the above facts while quoting the rates.
10. The Tenderer shall remove all the debris collected at site (from the Bank's premises) on everyday basis. The staircase and passages used by the laborers shall be cleaned properly, as per the entire satisfaction of Bank's Engineers.
11. The contractor shall depute a qualified supervisor during execution of the work .No work shall be carried out at site in unsupervised manner.
12. The Tenderer shall use only approved brands of materials. The Bank will be at liberty to choose any brand of materials from the names given therein in absence of any such choice indicated by the tenderer.

**Place:**

**Signature of the Tenderer**

**Date:**

**Name & address**

**Phone No. :**

### D .Technical specifications

#### Supply installation & commissioning of Total Video Display System for Lecture Hall at Bank's building, Kanpur

##### Commercial Conditions

<b>Sr. No.</b>	<b>Description</b>	<b>Bank's terms</b>
1.	Validity	90 days
2.	EMD	Rs 16,200/-
3.	Terms of payment	100 % of the quoted rate on completion of erection, testing, commissioning and handing over of the units and submitting Performance Bank Guarantee.
4.	Amount	Firm, inclusive of all taxes (GST), duties, levies, octroi during the contract period.
5.	Defect Liability period	All equipments shall be guaranteed for a period of three year from the date of handing over of the system.
6.	Completion period	6 Weeks from the 10th day from date of the work order
7.	Response time for call back service	Max. 24 Hours
8.	Liquidated damages	0.25 % of the contract amount per week of delay subject to maximum of 10% of the contract value
9.	Insurance	As per para 7 of general instructions to General instruction to contractor.
10.	Approved make of materials	Use only the materials mentioned in the bill of quantities as per specification mentioned in the tender.

I/we confirm acceptance of all the above conditions

Date:

Place:

Seal & Signature of the contractor

**Details of Banker(s)**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Details</b>
1	Address	
2	Contact Person	
3	E-mail	
4	Telephone Number	
5	Fax Number	

(Add separate sheet if necessary)

Date:

Signature of Tenderer

Place:



**Details of Similar Works Executed During the Last 5 Years**

<b>Sr. No.</b>	<b>Name of the firm with full address and contact numbers/fax etc.</b>	<b>Name of work</b>	<b>Value of the work</b>	<b>Completion date</b>	<b>Date of award of work</b>	<b>Status</b>

(Add separate sheet if necessary)

Place:

Date:

Signature & Stamp of the contractor

**Annexure –I**

**PROFORMA OF BANK GUARANTEE FOR PERFORMANCE SECURITY DEPOSIT/  
RETENTION MONEY**

(On Non-Judicial Stamp Paper of appropriate value purchased in the name of the  
issuing bank)

The Regional Director

Reserve Bank of India,

Kanpur

Dear Sir,

**Supply installation, testing & commissioning of Video Display System for Lecture  
Hall at Bank's Additional Office Building (AOB), RBI Kanpur**

Bank Guarantee for PERFORMANCE SECURITY DEPOSIT/ Retention Money

WHEREAS

Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s \_\_\_\_\_ (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, \_\_\_\_\_ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s \_\_\_\_\_, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs \_\_\_\_\_ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We \_\_\_\_\_ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. \_\_\_\_\_ (Rupees \_\_\_\_\_ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract,

provided, however, that our liability against such sum shall not exceed the sum of Rs. (Rupees only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. (Rupees only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. (Rupees only).

b) Our liability under these presents shall not exceed the sum of Rs. (Rupees only).

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force up to (60 days beyond the Defect liability period or AMC period whichever is applicable) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the -----  
--- day of ----- (Month) (Year) being herewith duly authorized.

For and on behalf of \_\_\_\_\_ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Signature .....

Name .....

Address .....

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).



**Reserve Bank of India  
Estate Department  
Kanpur**

Tender for  
**Supply installation & commissioning of Video Display System for Lecture Hall at  
Bank's Additional Office Building (AOB), RBI Kanpur**

**PART II**

Name of Tenderer \_\_\_\_\_

Address \_\_\_\_\_

\_\_\_\_\_  
\_\_\_\_\_

Pre-bid Meeting : 11:00 AM on August 27, 2019

Last date of submission : 1:00 PM on September 04, 2019

Opening of tender : 3:30 PM on September 04, 2019



Reserve Bank of India  
Estate Department  
Kanpur

**Supply installation, testing & commissioning of Video Display System for Lecture Hall at Bank's Additional Office Building (AOB), RBI Kanpur**

Bill of quantities

S.No	Description	Make	Qty	Unit	Rate (₹)	Amount (₹)
1	Supply Installation Testing & Commissioning of 4K 86" or higher <b>Interactive LED Display</b> with following Specification Resolution UHD (3840*2160), Contrast Ratio 1200:1 or higher, Viewing Angle 178/178 Degree, 4mm Tempered Glass, anti-glare coating, Inbuilt IR Touch Technology, 20 point Multi touch, Internal Speaker 10Watts x2 or higher, Line IN/OUT Connectivity Input HDMI x3, DP x1, USB port x2, Control Port RS232, RJ45 or better.	Benq/ NEC / LG	1	No		
2	Supply Installation Testing & Commissioning of 4K 43" LED Display with following Specification, UHD Resolutions 3840x2160, Brightness 380 nits or Higher, Contrast ratio 1200:1, Viewing Angle 178/178 Degree build in Audio Speaker 6 Watts or Higher, Connectivity HDMI x3, USB x2, RJ45 x1 or better.	Benq/ Samsung/ LG / NEC	2			
3	Supply Installation Testing & Commissioning of wall mount/ceiling suspended bracket for Display as per site requirement and as		3			

	directed by Bank's Engineer.					
	Switching Section					
4	Supply Installation Testing & Commissioning of 4k HDMI Splitter with following Specification Resolution Supports up to UHD 3840x2160p @30Hz 4:4:4 8bit 15m, HDCP, 3D & EDID Compatibility, Multichannel Dolby & DTS HD Supports, Connectivity 1 HDMI IN & 4 HDMI OUT, Audio Format 2 Ch PCM, Control RS232 or better.	Wyrestorm /Extron/Kramer	1			
5	Supply Installation Testing & Commissioning of 4K Extender set with Following Specification Transmission distance upto 35 meter in 4K@30Hz 4:4:4, 70 Meter In 1080P@60Hz, HDCP ,EDID Compliant, Bi directional Control IR, POE on two way, Audio Format 2ch PCM, Connectivity HDMI In & HDBT out in Transmitter & HDMI Out /HDBT IN at receiver or better	Wyrestorm/Extron/Kramer	2	No		
	Cable & Connector Section					
6	Supply Installation Testing & Commissioning of 1.8 Meter HDMI Male To Male Cable or better	Grand Logic/Kramer/Extron	4	No		
7	Supply Installation Testing & Commissioning of 15 Meter HDMI Male to Male Cable or better	Grand Logic/Kramer/Extron	2	No		
8	Supply Installation Testing & Commissioning of 10 Meter USB Active Extension Cable or better	nT/Kramer/Extron	1	No		
Total						
Rupees -						

Place:

Signature of Contractor with seal

Date